

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 105/TT/2014

Date: 29.7.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval for transmission tariff of Combined Assets under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for Network for WR and Import by WR from ER and from NER/SR/WR via ER in Western Region for tariff block 2014-19

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 27.8.2015:-

- a) DOCO declaration Certificate of the instant assets;
- b) Clarification regarding the mismatch between the transmission line length in Project scope and Form-2;
- c) In the instant assets namely **(i)** "400 kV D/C (Quad) Ranchi (Old) - Ranchi (New) – I Ckt-II T/L along with associated 400 kV Line bays at Ranchi (New) S/S & Ranchi(old) S/S" and **(ii)** "400 kV D/C (Quad) Ranchi(Old) – Ranchi (New)-II TL and associated 400 kV line bays 400 kV line bays at Ranchi(New) S/S & Ranchi (Old) S/S", what does Ranchi (New) – I, Ranchi (New)-II and **Ckt-II** signify. Also, in Petition No. 106/TT/2014 tariff for asset naming – "400 kV D/C (Quad) Ranchi (New)-Ranchi (old)-I Ckt- I Transmission line and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (old)", what does Ranchi (old)-I and Ckt- I signify? Submit a clear diagram of the aforesaid lines;
- d) In **Form-2** of the petition, Asset: 400 kV D/C (Quad) Ranchi (Old) - Ranchi (New) – I Ckt-II transmission line has been described as 'Single Circuit ' line and total sub-station bays mentioned are 7 nos. Clarify this;

- e) Details of default, in case there is any default in the interest payment on any loan mentioned at Form-9C;
- f) The computation of interest during construction (**IDC**), for the Asset, for the following periods:
 - i) From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (A) of 2014 Tariff Regulations,
 - ii) From Scheduled COD to Actual COD of the Asset;
- g) Details of incidental expenditure incurred (**IEDC**) during the period of delay in commissioning of the Asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any;
- h) Form-9 (Details of allocation of corporate loans to various transmission elements), Form-9A (Details of project Specific Loan), Form-12A (IEDC), Form-12B (Draw down schedule for calculation of IDC & Financing charges), Form-14 (Other income generated, if any) and Form-15 (Actual Cash Expenditure) in respect of the Asset;
- i) Whether entire capital expenditure pertaining to initial spares is included in the cost of respective element up to COD? Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the Sub-station and Transmission line;
- j) Revised Cost Estimate (RCE), if any;
- k) The working of Effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19; and

2. You are also requested to submit computation of IDC on cash basis in soft copy (excel format) as sought in para (f) above, in the registry of the Commission, by 27.8.2015.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Assistant Chief (Legal)